

**HIGH COURT OF GUJARAT
NOTICE**

No. ITC /1114 /2026

Date: 09/05/2026

**SUBJECT: EXTENSION OF TIMELINE - MANDATORY DATA BACKUP OF
SAVED CASES IN ECOURTS SERVICES MOBILE
APPLICATION VERSION 4.0.**

Reference: Notice No. ITC/1053/2026, dated 29/04/2026.

In continuation of the earlier Notice No. ITC/1053/2026 dated 29/04/2026 regarding the launch of upgraded Version 4.0 of the eCourts Services Mobile App and the requirement for mandatory data backup, it is hereby brought to the notice of all stakeholders **that the last date for taking data backup has been extended up to 13/05/2026.**

All users are required to take mandatory backup of their saved case data by utilizing the "Export" feature available in the current version of the mobile application within the extended timeline. It may be noted that failure to take backup may result in permanent loss of saved case data, particularly in the event of any technical issues during the upgradation process.

G.J.S.L. 9/5/2026
**Registrar (SCMS & ICT) &
Central Project Coordinator,
eCourts Project,
High Court of Gujarat.**